

[Shrimati Sushila Rohatgi]

- (5) A copy of the Audit Report (Hindi and English versions) on the affairs of the Andhra Pradesh State Financial Corporation for the year 1971-72, published in Andhra Pradesh Gazette dated the 30th August, 1973 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to State of Andhra Pradesh. [Placed in Library. See No. LT-5863/73].

TEXTILES COMMITTEE (AMDT.) RULES UNDER TEXTILES COMMITTEE ACT, 1963 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:—

- (1) A copy of the Textiles Committee (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 629 in Gazette of India dated the 16th June, 1973, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-5862/73].

12.58 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 29th November, 1973, adopted the following motion in regard to

the presentation of the report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1973:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972 be extended up to the first day of the last week of Eighty-ninth Session of the Rajya Sabha".'

12.59 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 13th November, 1973:—

- (1) The Foreign Awards (Recognition and Enforcement) Amendment Bill, 1973.
- (2) The State Bank Laws (Amendment) Bill, 1973.

13.00 hrs.

STATEMENT RE. WELFARE AND DEVELOPMENT OF SCHEDULED CASTES AND SCHEDULED TRIBES

MR. SPEAKER: The statement by Shri Ram Niwas Mirdha regarding Harijans is a long statement—14 pages.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): It should be laid on the Table of the House. You also please allow a short duration discussion on this.

MR. SPEAKER: I think it is all right. You can lay it on the Table. I shall put it to the Business Advisory Committee.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-